

IN THE COURT OF THE III ADDL DISTRICT JUDGE (PCR), MADURAI
PRESENT: Thiru.M. Thandavan, B.L.,
III Additional District and Sessions Judge (PCR)(FAC),
Madurai.

Thursday, the 27th day of August 2020
Cr.L.M.P.No. 439 /2020
(Cr. No. 1850/2020)

Periyasamy @ Keeri
S/o. Periyasamy @ Rasu

... Petitioner/ Accused

//vs//

State through the Inspector of Police,
Sedapatti Police Station,
Madurai District.

(Cr. No. 1850/2020)

... Respondent/complainant.

This petition coming before me today for hearing in the presence of Thiru. M. Kubendiran, Counsel for petitioner and of Thiru. A. Kalyanasundaram, Special Public Prosecutor for respondent and upon perusing the petition, objection, material papers on record and upon hearing the argument of both sides and having stood over for consideration, this court passed the following :

ORDER

This bail application u/s. 439 is received from Advocate Thiru. M. Kubendiran, through e-mail on 17.08.2020.

1. This petition for bail U/s. 439 CrPC filed by th the petitioner for the offences U/s. 294(b), 506(i) IPC and U/s. 3(1)(r), 3(1)(s), 3(1)(f) of SC/ST (POA) Act. The petitioner was remanded to the judicial custody on 14.08.2020. It is argued on the part of petitioner that the petitioner has not involved in any case as alleged by the prosecution and it is argued that the petitioner are ready to abide by any condition that would be imposed by the court.

2. It is objected by the respondent that the petitioner has committed the offence as alleged in the FIR and the petitioner would continue to do the same act if he is released on bail.

3. It is also objected by the respondent that the investigation is pending and if the petitioner is released on bail, the petitioner would tamper the witnesses.

4. A careful perusal of the records indicates that the petitioner is in the custody for the past fourteen days. There is no injuries to any one in this case. Therefore the situation wherein no one is injured and the duration of the custody of the petitioners are taken into consideration and this court holds that this petitioner has to be released on bail.

5. In the result it is ordered that the petitioner / accused will be released on bail on executing own bond for Rs.10000/- each infavour of the Superintendent of the Sub Jail, Usilampatti, and the petitioner/accused is directed to appear before this court on or before 21.9.2020 by 10.00 a.m and also produce two sureties for a sum of Rs.10000/- each to the petitioners / accused satisfaction of this court. Further the petitioners / accused are directed to appear before the concerned police station on every Monday at 10.00 a.m and sign without fail until further orders.

Pronounced by me in open court this the 27th day of August 2020.

/Sd./ M. THANDAVAN,
III Additional District & Sessions Judge(PCR)(FAC),
Madurai.